

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

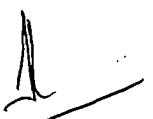
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**Date of Order: 09.07.2013**

OA No. 493/2013

Mr. S.S. Hora, counsel for applicant.

Heard. O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

  
(S.K. KAUSHIK)  
JUDICIAL MEMBER

  
(ANIL KUMAR)  
ADMINISTRATIVE MEMBER

Kumawat

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 493/2013

**DATE OF ORDER:** 09.07.2013

**CORAM**

**HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. S.K. KAUSHIK, JUDICIAL MEMBER**

Rohit Mahajan S/o Shri G.L. Mahajan, aged 56 years, R/o A-10, Indraprastha, Malviya Nagar, Jaipur (currently posted as SP, CID (Civil Rights), Rajasthan, Jaipur.

...Applicant

Mr. S.S. Hora, counsel for applicant.

**VERSUS**

1. The Union Public Service Commission through its Secretary, Shajahan Road, New Delhi.
2. The Union of India through Ministry of Personnel, Public Grievances & Pension through its Secretary, Government of India, New Delhi.
3. The State of Rajasthan through Chief Secretary, Secretariat, Jaipur.
4. The Principal Secretary, Department of Personnel, Government of Rajasthan, Secretariat, Jaipur.
5. The Additional Chief Secretary (Home), Government of Rajasthan, Jaipur.
6. The Director General of Police, Rajasthan, Jaipur.

...Respondents

**ORDER (ORAL)**

By way of present Original Application filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant has sought for the following reliefs: -

"(i), By an appropriate order this Hon'ble Tribunal may be pleased to direct the respondents to allow the representations dated 16.2.2013 and 3.5.2013 and further be pleased to direct the respondents to convene a Review Selection Board for the IPS and be further pleased to direct the respondents to grant the applicant seniority above Mr. Ravi Kant Mittal in the IPS, more particularly, the applicant should be selected against the vacancies in IPS in Rajasthan Cadre for the year 2005 and should be granted seniority in IPS from the year 1997.

*Anil Kumar*

(ii). Any other order which this Hon'ble Tribunal may deem fit in the facts and circumstances of the present case may kindly be passed in favour of the applicant."

2. At the outset, learned counsel for the applicant made a statement at the bar that the applicant will be satisfied if a direction is given to the respondents to decide his pending representations dated 16.02.2013 (Annexure A/1) and 03.05.2013 (Annexure A/2) within some stipulated time.

3. In the aforementioned background, we are of the considered view that it will meet the end of justice to direct the respondents to take a final decision upon the pending representations of the applicant dated 16.02.2013 (Annexure A/1) and 03.05.2013 (Annexure A/2) expeditiously but in any case not beyond the period of three months from the date of receipt of a certified copy of this order by passing a reasoned and speaking order in accordance with the provision of law.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

5. In terms of the above, the Original Application is disposed of in limine. It goes without saying that we have not expressed any opinion on the merit of the case. No order as to costs.

  
(S.K. KAUSHIK)  
JUDICIAL MEMBER

  
(ANIL KUMAR)  
ADMINISTRATIVE MEMBER